

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 16 of 2025

In the matter of

Public Action Committee and Others

Applicant(s)

Versus



State of Punjab & Ors.

Respondent(s)

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Date: 03-09-2025

Place: Fatehgarh Sahib

(Mohit Singla)
Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Fatehgarh Sahib
(On behalf of Respondent no.5 and 6)

This document has been entered
in my register Vide

Serial No. 435 D 4/9/2025

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 16 of 2025

In the matter of



Public Action Committee and Others

Applicant(s)

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Respondent(s)

Short reply / Status report by way of affidavit of Er. Mohit Singla, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib in compliance of order dated 08.08.2025 on behalf of the respondent no. 5 and 6.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth:

1. That the above-mentioned case is pending before this Hon'ble Tribunal wherein the applicant has raised a grievance against dumping of solid waste on both side of natural flood drain-Hansla Nadi by respondent no. 3 (Municipal Council, Sirhind) which is polluting the river water and resulting in environmental degradation.
2. That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 08.08.2025 thereby granting time to the Punjab Pollution Control Board to place on record the steps taken for recovering the

Environmental Compensation imposed upto 31.12.2024 and also the steps taken for the subsequent violation.

3. That in compliance to order dated 08.08.2025, it is submitted that the Hon'ble National Green Tribunal vide order dated 10.1.2020 passed in O.A No. 606 of 2018 has directed that continued failure in compliance of Solid Waste Management Rules, 2016 after 31.3.2020 will result in liability of every Local Body to pay compensation at the rate of Rs.10.0 lakh per month per Local Body for population of above 10.0 lakhs, Rs. 5.0 lakh per month per Local Body for population between 5.0 Lakhs and 10.0 Lakhs and Rs. 1.0 Lakh per month per other Local Body from 1.4.2020 till compliance.

It is further directed in the said order dated 10.1.2020 that continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 1.4.2020 till compliance will result in liability to pay compensation at the rate of Rs.10.0 lakh per month per Local Body for population of above 10.0 lakhs, Rs. 5.0 lakh per month per Local Body for population between 5.0 Lakhs and 10.0 Lakhs and Rs. 1.0 Lakh per month per other Local Body.

The above compensation scale was laid down by the Hon'ble Tribunal after observing that most of the statutory time lines have expired and the directions of the Hon'ble Supreme Court of India and that of the Tribunal to comply with the said Solid Waste Management Rules, 2016 and Legacy Waste Remediation remain un-executed. It is further mentioned in the said order dated 10.1.2020 passed in O.A. No. 606 of 2018 that if the Local Bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against erring Local Bodies.

The Hon'ble Tribunal, however, vide order dated 17.9.2020 passed in O.A. No. 606 of 2018 has reviewed the timelines for levy of compensation from 1.4.2020 to 1.7.2020 by giving extension of three months in view of Covid-19.

4. That the respondent Punjab Pollution Control Board is levying Environmental Compensation upon all the Urban Local Bodies of the State of Punjab which

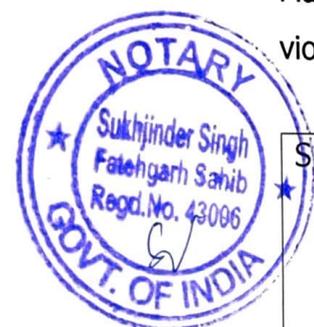


NOTARY
Sukhjinder Singh
Fatehgarh Sahib
Regd. No. 43006
GOVT. OF INDIA

have failed to make compliance of the Solid Waste Management Rules, 2016 and failure for commencement of bio remediation of legacy waste on the basis of Polluter Pay's Principle and in compliance to the orders dated 10.01.2020 and 17.09.2020 of the Hon'ble National Green Tribunal as explained herein above. The Environmental Compensation is being imposed upon the defaulter Urban Local Bodies by passing of common orders.

5. That the respondent Board has passed various common orders for imposition of Environmental Compensation upon all the defaulter Urban Local Bodies including the Municipal Council, Sirhind. The date of passing of the orders and the levying of Environmental Compensation for violation of Solid Waste Management Rules 2016 upon Municipal Council, Sirhind with period of violation is tabulated herein below for kind perusal of this Hon'ble Tribunal.

S.No.	Order / letter number vide which Environmental Compensation has been imposed upon Urban Local Bodies	Date of order / letter	Amount of Environmental Compensation levied upon Municipal Council, Sirhind	Period of violation
1	72	27.04.2022	Rs.18.00 Lakh	01.07.2020 to 31.03.2021 (9 months)
2	107	29.04.2022	Rs.22 Lakh	01.04.2021 to 28.02.2022 (11 months)
3	3834	14.11.2023	Rs.38.00 Lakh	01.03.2022 to 30.09.2023 (19 months)



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4	2026	16.05.2024	Rs. 12.00 Lakh	01.10.2023 to 31.03.2024 (six months)
5	25168	04.10.2024	Rs. 6.00 Lakh	01.04.2024 to 30.06.2024 (three months)
6	9458	11.03.2025	Rs. 12.00 Lakh	01.07.2024 to 31.12.2024 (six months)
Total			Rs. 1.08 Crore	4 year 6 months

6. That it is relevant to mention here that the Directorate of Local Government, Punjab vide memo no. Acctt.3-DCFA-DLG-2023/19239A dated 01.07.2023 has given the detail relating to the deposition of Environmental Compensation with the office of the Punjab Pollution Control Board out of which Rs. 18.00 Lakh was deposited in respect of Municipal Council, Sirhind. Now Rs. 90.00 Lakh (1.08-18 Lakh) is required to be deposited by Municipal Council, Sirhind towards Environmental Compensation for violation of Solid Waste Management Rules 2016.

7. That the Regional Office of the Punjab Pollution Control Board at Fatehgarh Sahib has further calculated the Environmental Compensation in respect of Municipal Council, Sirhind for the period of violation from 01.01.2025 to 30.06.2025 amounting to Rs. 9.00 Lakh and recommendation has been made to the head office of the Board for imposition of said Environmental Compensation upon Municipal Council, Sirhind. The Head Office of the Board will pass a common order for imposition of Environmental Compensation against all the defaulter Urban Local Bodies of the State of Punjab, which have



not complied with the Solid Waste Management Rules 2016 including Municipal Council, Sirhind for the period of violation from 01.01.2025 to 30.06.2025.

8. That in order to effect recovery of the remaining amount of Environmental Compensation from Municipal Council, Sirhind, the deponent in his capacity as Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib has written letter no. 1164 dated 22.08.2025 to Executive Officer, Municipal Council, Sirhind for deposit of the remaining amount of Rs. 90.00 Lakh with the office of the Board immediately towards Environmental Compensation for the period of violation from 01.07.2020 to 31.12.2024. A copy of letter no. 1164 dated 22.08.2025 is enclosed as **Annexure R 5-6/A**.

9. That the status report is hereby submitted in compliance to order dated 08.08.2025 for kind consideration and appropriate orders of this Hon'ble Tribunal.



Date: 03-09-2025
Place: Fatehgarh Sahib

Deponent

(Mohit Singla)
Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Fatehgarh Sahib
(On behalf of Respondent no.5 and 6)

Certified that the affidavit/PA/CPA has been read over & explained to the deponent/ executant who seemed directly to understand the same at the time marking thereof

Verification:

Verified that the contents of Para No. 1 to 8 of the above reply / status and action taken report by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 9 is prayer. No part of the above reply / status and action taken report is false and no material has been concealed therein.

I know the deponent/executant and
he/she has signed and R.T.I./L.T.I.
marked in my presence.

Date: 03-09-2025
Place: Fatehgarh Sahib

Attested as Identified

NOTARY PUBLIC
Fatehgarh Sahib (Punjab)
Distt. Fatehgarh Sahib

04 SEP 2025

Deponent

(Mohit Singla)
Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Fatehgarh Sahib
(On behalf of Respondent no.5 and 6)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

Regional Office-Fatehgarh Sahib at D-1A, Focal Point,
Opposite Chanakya Bakery, Mandi Gobindgarh.
Email- eerofgs@gmail.com

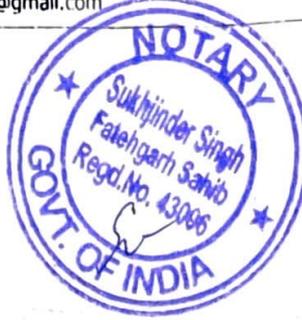


ANNEXURE R 5-6/A

No. ...11.64....

To

Executive Officer,
Municipal Council,
Sirhind



Dated: ...22/08/2025

Subject: For deposit of the amount of Environmental Compensation imposed by the Board upon Municipal Council, Sirhind for violation of the provisions of the Solid Waste Management Rules, 2016.

Please refer to the subject cited above.

- 2) It is informed that the Hon'ble National Green Tribunal vide order dated 10.01.2020 passed in the matter of OA no. 606 of 2018, has directed that continued failure of compliance of Solid Waste Management Rules 2016 after 31.03.2020 will result in liability of every local body to pay compensation at the rate of Rs. 10.0 Lakh per month per local body for population of above 10.0 Lakh, Rs. 5.0 Lakh per month per local body for population between 5.0 Lakhs and 10.0 Lakhs and Rs. 1.0 Lakh per month per other local body from 01.04.2020 till compliance.
- 3) That in compliance to order dated 1.01.2020 passed by the Hon'ble National Green Tribunal in OA No. 606 of 2018 Environmental Compensation amounting to Rs. 1.08 crore has been imposed upon Municipal Council, Sirhind vide various letters as conveyed to the Principal Secretary to Government of Punjab, Department of Local Government for violation of the provisions of the Solid Waste Management Rules 2016 for the period of violation from 01.07 2020 upto 31.12.2024.
- 4) Out of the total Environmental Compensation amounting to Rs. 1.08 crore (imposed on Municipal Council, Sirhind) only the amount of Rs. 18.00 lakh has been deposited with the office of the Board. The Board officers are requesting your office from time to time to deposit the remaining

amount of Rs. 90.00 lakh with the office of the Board on account of Environmental Compensation, but the Environmental Compensation has not been deposited.

5) It is, therefore, requested that the amount of Rs. 90.00 lakh towards Environmental Compensation for the period of violation from 01.07.2020 to 31.12.2024 may please be deposited immediately with the office of the Punjab Pollution Control Board.

[Handwritten signature]

[Handwritten signature]
22/8/25
of Environmental Engineer



Attested as Identified

[Handwritten signature]
NOTARY PUBLIC
Fatehgarh Sahib (Punjab)
Distt. Fatehgarh Sahib

04 SEP 2025

[Handwritten signature]

Certified that the affidavit/SPA/GPA has been read over & explained to the deponent executant who seemed directly to understand the same at the time marking thereof

This document has been entered
in my register Vide *[Stamp]*
Serial No. 435 Dt. 4/9/25

I know the deponent/executant and He/She has signed and R.T.I./L.T.I. Marked in my presence.